

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4106 of 2020

Ashwani Kumar @ Ashwiani Kumar ... Petitioner

Versus

Union of India through Narcotics Control Bureau, Ranchi

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Pankaj Kumar, Advocate

For the NCB : Ms. Shrisha Sinha, A.C. to ASGI

Order No. 02

Dated 29th July, 2020

Heard the learned counsel appearing for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with NCB Case No. 01 of 2020.

It has been alleged that 2.9 Kg. of liquid opium was recovered from the dicky of the motorcycle in which the petitioner was also an occupant.

One of the co-accused similarly situated, namely, Md. Naushad has been granted bail by this Court in B.A. No. 2451 of 2020. The petitioner is in custody since 31.01.2020.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sessions Judge-cum-Special Judge, N.D.P.S., Hazaribagh in connection with NCB Case No. 01 of 2020.

(RONGON MUKHOPADHYAY,J.)